

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1103 of 2020

In the matter of:

Ashish Chaturvedi & Anr.

....Appellants

Vs.

Inox Leisure Ltd. & Anr.

....Respondents

Present

For Appellants: Mr. Manoj Kumar Garg, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

23.12.2020: Heard Counsel for Appellant. Perused the Impugned Order. Also seen Section 70 (1)(c) of IBC which requires the Officer of the Corporate Debtor to deliver to the Resolution Professional all books and papers in his control or custody belonging to the Corporate Debtor and which he is required to deliver. Before entering into the merits of the Appeal, the Appellants may show the Compliance required in this regard. If the Appellant claims that the books and paper etc. have been delivered to IRP/ RP, copy of acknowledgment may be filed along with Additional Affidavit. The same may be filed within one week.

Counsel for Appellant is praying for Interim Stay to the Impugned Order. Without the Appellant first showing Compliance with Provisions of IBC regarding providing of all the books and records, etc., we will not look into the question of Interim Relief.

Relist the Appeal as '**Fresh Case**' on **7th January, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Sim/md